

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 238 of 2004

Jabalpur, this the 20th day of April, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Sunder Lal Soni, S/o. Shri
Rammulal Soni, aged 64 years,
R/o. 71, LIG Qtrs. Trimurti Nagar,
Damoh Naka, Jabalpur (MP),
Ex Charge Man Grade-II, 506,
Army Base Work Shop, Jabalpur.

... Applicant

(By Advocate - Shri S.K. Pathak)

V e r s u s

1. Union of India, through
Secretary, Ministry of Defence,
South Block, New Delhi.
2. Director General, EME,
Army H.Q., New Delhi.
3. Officer-in-Charge, EME
Records, Lal Bazar,
Secunderabad.
4. Commandant, 506, Army Base
Work Shop, Jabalpur.

... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

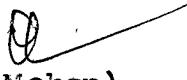
Heard the learned counsel for the applicant.

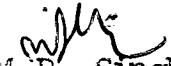
2. By filing this Original Application the applicant has sought direction to the respondent No. 4 to grant ACP with effect from 9.8.1999 as per Annexure A-1 and Annexure A-3. He has also claimed further relief to direct the respondents to pay arrears of enhanced pay with effect from 9.8.1999 to 31.1.2001, to pay enhanced amount of leave encashment, to pay enhanced gratuity and amount of enhanced value of commutation and to enhance the pension accordingly and pay arrears thereof. In this connection the applicant has submitted a representation dated 21st July, 2003 (Annexure A-2) to the

respondents. This representation has been forwarded by the respondent No. 3 to respondent No. 4 to consider his claim for grant of ACP scheme. The respondent No. 4 has not yet taken any decision on the representation of the applicant for grant of the benefit of ACP scheme.

3. In the circumstances we deem it appropriate to direct the respondent No. 4 to take a decision on the representation dated 21st July, 2003 of the applicant for grant of ACP scheme, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of We do so accordingly. copy of this order. The applicant is directed to send a copy of this order alongwith the OA to the respondent No. 4, within a period of 15 days from the date of receipt of copy of this order.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

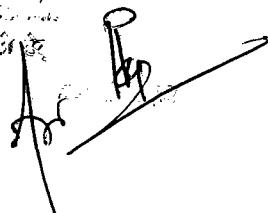

(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

पृष्ठांका अंक दर्शाता है। अंकों का योग १० है।
प्रतिरिक्षा करें।
(1) राजित, राजीव व अन्य
(2) अंग्रेजी
(3) प्रसादी
(4) विभिन्न विषयों के बारे में ज्ञान
सूचना एवं आकर्षक कार्यालयों पर


S.K. Pathak


P.P. Singh